

BENCH-II


NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA


C.P. No. 48/1996
I.A. No. 59/2017

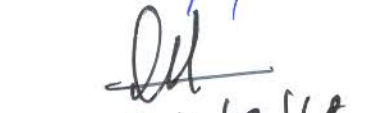

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3RD AUGUST, 2018, 10:30 A.M

Name of the Company		Chotoo Sud -Vs- Bhagwan Finance Corporation Pvt. Ltd.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SUDAPA ~~BY~~ CHODHURY COMPANY
ADV. 
3/8/18

1. S. Mitra
2. A. Basu
3. S. Pandey } Adv. for
Saijay Thakur 
3/8/18

(4) C. Sud C. Sud
PRABHU SINGH ADV. for Shaloo Sud 
3/8/18

3/8/18

S.No.120 – 123 – Mrs. Sharoo Sud Vs. Bhagwan Finance Corporation Ltd. & Ors. And
Mr. Chotoo Sud Vs. Bhagwan Finance Pvt. Ltd. & Ors.

ORDER

Petitioner appeared in person in three matters. The parties have filed pleadings. Matter is otherwise old pending since 2012. It is to be disposed of expeditiously. Hence, fix for hearing on 27.08.2018.

Petitioner submitted that this matter has to be heard before 15th of August 2018, otherwise he would move to Hon'ble High Court if he has any case to move. Though the matter should expeditiously moved, however, taking up the matter before 15th August, 2018 as requested by the petition is not possible.

Matter is fixed for hearing on **27th August, 2018.**



(Madan B. Gosavi)
Member (Judicial)